

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/ Srinagar

Notification
Srinagar, the 25th of July, 2023

S.O 390 .-In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Lieutenant Governor hereby directs that the following amendments shall be made in the Jammu and Kashmir Excise and Commercial Taxes (Departmental Examination) Rules, 2006 notified vide notification SRO- 140 dated 21st of April 2006; namely:-

1. In sub-rule (1) of rule 1, for the words "Commercial Taxes", the words "State Taxes" shall be substituted.
2. In sub-rule (2), in clauses (a) and (e) for the words "Commercial Taxes", the words "State Taxes" shall be substituted.

By order of the Lieutenant Governor.

Sd/-
(Santosh D Vaidya)IAS
Principal Secretary to Government,
Finance Department.
Dated. 25 -07-2023

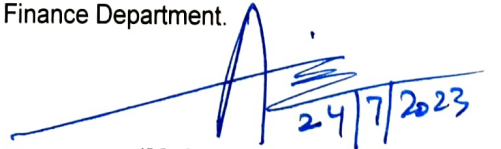
No.FD-ST/32/2022-03

Copy to the:-

1. All Financial Commissioners(Additional Chief Secretaries).
2. All Principal Secretaries to Government.
3. Principal Secretary to Hon'ble Lt. Governor.
4. Joint Secretary, J&K, MHA, Gol, New Delhi.
5. All Commissioner/Secretaries to Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K.
8. Excise Commissioner, J&K.
9. Secretary, Public Service Commission, J&K.
10. General Manager, Government Press, Srinagar/ Jammu for publication in Government Gazette.
11. Additional Commissioner State Taxes (Administration & Enforcement), Jammu/Kashmir.
12. Principal Training Institute Nagrota, J&K, Jammu.
13. Private Secretary to Principal Secretary to Government, Finance Department.
14. Incharge website, GAD/ Finance Department.



(Mohammad Amin)
Deputy Secretary to the Government,
Finance Department.


24/7/2023